

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-917(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
31.01.2020**

**NAME OF THE COMPANY: M/s. Ved Contracts Pvt. Ltd. V/s. M/s. RG
Infra Build Pvt. Ltd.**

SECTION: U/s. 9 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

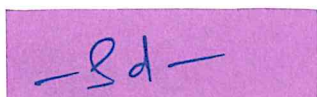
**Present: Ms. Sunita, Advocate for the Petitioner
Mr. Aman Anand and Mr. Parth Kaushik, Advocates for the
Respondent**

ORDER

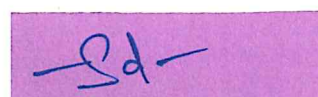
It is being confirmed by Ld. Counsel appearing for the IRP that substantial compliance was made by the Ex-Directors. However, the documents pertaining to the assets of the Corporate Debtor have not been provided. Let the same be provided within 2 days.

To come up as and when any other CA filed.

Mr. Rakesh Kumar Jain was duly confirmed by this Bench as the RP on 27th January 2020. The erstwhile IRP shall handover all documents to the new incumbent after which Ms. Sunita shall be duly relieved. The COC shall also ensure that her expenses and the professional fees as approved, be reimbursed.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**